

THE  
PARLIAMENTARY DEBATES  
OFFICIAL REPORT

IN THE FIFTY-FOURTH SESSION OF THE RAJYA SABHA

*Commencing on the 3rd November, 1965/the 12th Kartika,  
1887 (Saka)*

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RAJYA SABHA

*Wednesday, the 3rd November, 1965/  
the 12th Kartika, 1887 (Saka)*

The House met at eleven of the  
clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

SHRI S. SUPAKAR (Orissa).

ORAL ANSWERS TO QUESTIONS

SEIZURE OF M.P.'S CAR FOR SMUGGLING

\*1. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to refer to the answer given to Starred Question No. 67 in the Rajya Sabha on the 18th August, 1965 and state:

(a) whether investigations into the case of seizure of an M.P.'s car for smuggling have since been completed;

(b) whether the statement of M.P.'s friend to whom the car was lent has been recorded; and

(c) what action has been taken against the M.P. or his friend?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI  
RAMESHWAR SAHU): (a) Yes Sir.

(b) Yes.

(c) The matter is under departmental adjudication.

SHRI M. P. BHARGAVA: May I know what are the recommendations of the investigation which was held in the States?

SHRI B. R. BHAGAT: As a result of that investigation, a show-cause notice has been issued to the person concerned why the car may not be confiscated.

SHRI M. P. BHARGAVA: May I know whether the show-cause notice has been given to person or persons?

SHRI B. R. BHAGAT: Person.

\*2. [The questioner (Shri A. D. Mani) was absent. For answer, vide col. 41 infra.]